

**IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**

ORIGINAL APPLICATION NO. 641 OF 2024

**IN THE MATTER OF:-**

NEWS ITEM TITLED "CHUNK OF INDIA'S FORESTS, MISSING, AFTER 27-YEAR-DELAY TO FILE REPORTS ANALYSIS" APPEARING IN THE HINDU DATED 28.04.2024

**NDOH: 11.11.2024****I N D E X**

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THROUGH COUNSEL

  
(~~Shubham~~ **Bhalla**)  
**(SHUBHAM BHALLA)**

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PLACE: NEW DELHI

DATE: 06.11.2024

**IN THE NATIONAL GREEN TRIBUNAL AT NEW DELHI**

ORIGINAL APPLICATION NO. 641 OF 2024

**IN THE MATTER OF: -**

NEWS ITEM TITLED "CHUNK OF INDIA'S FORESTS, MISSING, AFTER 27-YEAR-DELAY TO FILE REPORTS ANALYSIS" APPEARING IN THE HINDU DATED 28.04.2024.

**SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7/SECRETARY, DEPARTMENT OF ENVIRONMENT AND FORESTS, CHANDIGARH.**

I, Navneet Kumar Srivastava, IFS, Deputy Conservator of Forests, Department of Forests and Wildlife, Chandigarh Administration/Respondent No. 7 (hereinafter referred to as '**Forest Department**'), do hereby solemnly affirm as under:-

That I am the Deputy Conservator of Forests, Department of Forests and Wildlife, Chandigarh Administration and competent to file the present short affidavit. I am filing this affidavit in terms of the order of this Hon'ble Tribunal dated 31.07.2024 passed in Original Application No. 641 of 2024 under Suo-moto jurisdiction in view of a newspaper report published in daily newspaper "The Hindu" dated under the title



*Navneet*

Deputy Conservator of Forests  
Forest Department  
U.T. Chandigarh

"Chunk of India's forests, missing, after 27-year-delay to file reports Analysis".

(2) That the issue in the present case relates to the delay in filing of reports by the State Expert Committees (SEC) regarding the status of unclassified forests in the country. That this Hon'ble Tribunal had issued notice vide order dated 31.07.2024 directing the respondents to file their response with regards to the same.

(3) That the Hon'ble Supreme Court of India vide judgement dated 12.12.1996 in the case titled as "**IN RE: T.N. GODAVARMAN THIRUMULPAD vs. UNION OF INDIA**" bearing W.P.(C) No. 202/1995 directed that the State Government(s) to constitute an Expert Committee within one month. It is pertinent to mention that a committee in pursuance of the aforesaid judgement was constituted vide Order dated 14.01.1997.



*W. Kumar*  
Deputy Conservator of Forests  
Forest Department  
U.T. Chandigarh

(4) That said Expert Committee was constituted to identify areas which are "forests" irrespective of whether they are notified, recognized or classified under any law, and irrespective of the ownership of the land of such forests, which were earlier forests but stand degraded,

denuded or cleared; and identify areas covered by plantation trees belonging to the Government and those belonging to private persons. The Committee held its meetings and has submitted its Report dated 18.02.1997. The report clearly depicts statistics regarding the Forest in the city of Chandigarh.

A true copy of the Affidavit filed in the Hon'ble Supreme Court of India dated 22.02.1997 is annexed herewith as "**ANNEXURE R-1**".

- (5) That in compliance with the Hon'ble Supreme Court of India order dated 19.02.2024 titled as Ashok Kumar Sharma, Indian Forest Service(retired) and others Vs. Union of India and Another, another "Expert Committee" vide Order dated 11.10.2024 was formed under Rules 16 (1) of Van (Sanrakshan Evam Samvardhan) Rules, 2023, by the Advisor to the Administrator, U.T. Chandigarh for the purpose of explanation of the expression "Government Record" in sub-section 1 of section 1A of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 [earlier known as Forest (Conservation) Amendment Act, 2023].

A true copy of the Order dated 11.10.2024 is annexed herewith as "**ANNEXURE R-2**".



*[Signature]*  
Deputy Conservator of Forests  
Forest Department  
U.T. Chandigarh

(6) That the present affidavit is being filed as a preliminary short reply on behalf of the answering respondent. The answering respondent humbly prays that they may be allowed to reserve the right to file a detailed reply if required.

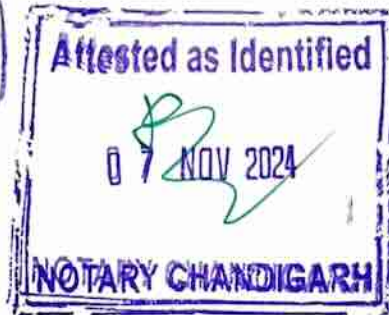
*Navneet*  
**DEPONENT**  
Deputy Conservator of Forests  
Forest Department  
U.T. Chandigarh

**VERIFICATION:**

I, Navneet Kumar Srivastava, IFS, the deponent above named do hereby verify and declare that the facts stated in the above paras are true to my knowledge.

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of \_\_\_\_\_, 2024.

*Navneet*  
**DEPONENT**  
Deputy Conservator of Forests  
Forest Department  
U.T. Chandigarh



Certified that the Affidavit/SPA/CPA/IRA has been read over & explained to the Deponent / Executant who seemed directly to understand the same at the time of making & signing the document

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

IN

WRIT PETITION (CIVIL) NO. 202 OF 1995

IN THE MATTER OF :-

N. Sivarman Thirumulkpad	....	Petitioner
V E R S U S		
Union of India & Ors.	.....	Respondents

A F F I D A V I T

I, H.S. Sidhu, Divisional Forest Officer, Forest Department, Chandigarh Administration, Chandigarh, at present in Delhi, do hereby solemnly declare and affirm on oath as under :-

1. That I am the Divisional Forest Officer, Forest Department of Chandigarh Administration, Chandigarh.
2. That in my official capacity, I have acquainted myself with the record of the case. and have made myself conversant with the same.
3. That this Hon'ble Court has issued certain directions on 12.12.96.
4. That the Answering Respondent has complied with all the directions made for the Answering Respondent.

:2:

5. That in respect of Direction No.5, this Hon'ble Court directed that the State Government should constitute an Expert Committee within one month. The said Committee was constituted vide Order dated 14.1.97.

6. That vide Direction No.6, this Hon'ble Court has directed the State Government to submit report to this Hon'ble Court in respect of saw mills, within two months. It is submitted that a Committee was constituted vide Notification dated 14.1.97. Soon thereafter, the Committee started its work. However, as the work involved many verifications and collection of data, the report could not be submitted within two months of the date of the Order and in the process, there occurred a delay of about 10 days. The Answering Respondent submits that the said delay may kindly be condoned.

7. That the Expert Committee to assess about the forests, as directed vide Direction No.7, has been constituted within one month of the Order and the said direction was complied with. Similarly, Direction No. 9 has also been complied with as a Committee to oversee the compliance has been constituted vide Order dated 14.1.97. The said Committee consisted of Shri S.K. Gathwal, I.A.S., Secretary, Environment & Forests, Chandigarh Administration, and Shri H.S. Sohal, I.F.S., Dy. Conservator of Forests, and Chief Wild Life Warden,

:3:

Chandigarh Administration, who is also the Head of the Department.

8. That in pursuance to other direction of the Hon'ble Court, another Committee to oversee the compliance of the various directions issued by this Hon'ble Court, has been constituted. The said Committee was constituted vide Order dated 14.1.97. A photocopy of the said Notification is annexed as ANNEXURE 'R-1'.

9. That another Committee was also constituted on 14.1.97 to assess:

- (i) the sustainable capacity of the forests of the State qua saw timber based industry;
- (ii) the number of the existing saw mills which can safely be sustained in the State;
- (iii) the optimum distance from the forests qua that State at which the saw mills should be located.

The said Committee consisted of the Deponent as Chairman, Shri I.C. Sharma, Range Officer, Nepli, as Member-Secretary; Shri R.K. Sharma, Deputy Ranger and Shri Karan Singh, Forester, as Members. The Committee had meetings on various dates and has submitted its Report dated

:4:

18.2.97. A photocopy of the said Report alongwith its Annexures is annexed as ANNEXURE 'R-2'.

10. That the Answering Respondent constituted a Committee vide Order dated 14.1.97 to :-

- (i) identify areas which are "forests" irrespective of whether they are notified, recognised or classified under any law, and irrespective of the ownership of the land of such forests;
- (ii) identify areas which were earlier forests but stand degraded, denuded or cleared; and
- (iii) identify areas covered by plantation trees belonging to the Government and those belonging to private persons.

11. That in pursuance to the aforesaid Notification, the Committee consisting of the Deponent as Chairman, Shri H.S. Kharb as Member-Secretary, Shri R.K. Sharma, Dy.—Ranger and Tehsildar (Revenue), U.T. Chandigarh, as members, took up the work of complying with the aforesaid directions.

12. That the Committee has submitted its Report dated 18.2.97. Photocopy of the said Report alongwith its 5 Annexures is annexed as ANNEXURE 'R-3'.

:5:

13. That I say that from the aforesaid, it is clear that the Answering Respondent has complied with all the directions issued by this Hon'ble Court on 12.12.96.

14. That the Deponent craves leave to produce the originals of the aforesaid reports and Annexures at the time of the hearing of the case.

*Handwritten signature*  
22/2/97  
D E P O N E N T

V E R I F I C A T I O N :=

I, the abovenamed Deponent, do hereby verify that the facts stated in this Affidavit are true to my knowledge, no part thereof is false and nothing material has been concealed therefrom. Rest of the contentions are submissions based on legal advice. The Annexures annexed with this Affidavit are correct and true photostat copies of their respective originals.

Verified at New Delhi on this 22nd day of February, 1997.

*Handwritten signature*  
27/2/97  
D E P O N E N T

ANNEXURE R-1

CHANDIGARH ADMINISTRATION  
FOREST DEPARTMENT

Office Order No. CFD/ / Dated, Chandigarh the 14-1-97

In pursuance of directions of Hon'ble Supreme Court in Writ Petition (Civil) No. 202 of 1995, the Advisor to the Administrator, Chandigarh Administration is pleased to constitute an Expert Committee of the following to (i) identify areas which are forests irrespective of whether they are notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest. (ii) identify areas which were earlier forests but stand degraded, denuded or cleared and (iii) identify areas covered by plantation trees belonging to the Govt. and those belonging to private persons:-

- |    |  |                  |
|----|--|------------------|
| 1. | Sh. H.S. Sidhu<br>Divisional Forest Officer,<br>Chandigarh Administration. | Chairman         |
| 2. | Sh. H.S. Kharub<br>Sub-Divisional Soil -<br>Conservation Officer.          | Member Secretary |
| 3. | Sh. R.K. Sharma,<br>Dy. Ranger.  | Member           |
| 4. | Tehsildar (Revenue)<br>U.T. Chandigarh.                                    | Member           |

The Committee should submit its report within twenty days issuing of this order.

S.K. Gathwal, IAS,  
Secretary (Env. & Forests)  
Chandigarh Administration,  
Chandigarh.

Endst. No.

26-29

Dated: 14-1-97

A copy is forwarded to the all concerned for information & necessary action.

H/S  
14/1/97  
Deputy Conservator of Forests,  
Chandigarh Administration,  
Chandigarh.

2 14/1/97

CHANDIGARH ADMINISTRATION  
FOREST DEPARTMENT

Office Order No. CFD/ 2 Dated, Chandigarh the 14-1-97

In pursuance of directions of Hon'ble Supreme Court in Writ Petition (Civil) No. 202 of 1995, the Advisor to the Administrator to Chandigarh Administration is pleased to constitute Committee of the following to oversee the compliance of these order and file status report in various Expert Committee constituted for Forest Deptt.

1. Sh. S.K. Gathwal, IAS,  
Secretary (Env. & Forests)  
Chandigarh Administration

Chairman

2. Sh. H.S. Sohal, IFS,  
Deputy Conservator of Forests &  
Chief Wildlife Warden,  
Chandigarh Administration.

Member

S.K. Gathwal, IAS,  
Secretary (Env. & Forests)  
Chandigarh Administration  
Chandigarh.

Endst. No. 30-32

Dated: 14-1-97

1. A copy is forwarded to P.A. to Secy. (Env. & Forests) for the kind information of the Secy. (Env. & Forests), Chandigarh.
2. All Committee Members.
3. All concerned Staff Member.

*H.S.*  
*14/1/97*  
Deputy Conservator of Forests,  
Chandigarh Administration,  
Chandigarh  
*14/1/97*

sub: Report of Expert Committee to identify areas of Forest in U.T. Chandigarh.

As per direction of Hon'ble Supreme Court of India in Writ Petition (Civil) No. 202 of 1995, the Expert Committee of the following officers were constituted vide office Order No. CFD/1 dated 14.01.1997 to (i) identify areas which are forests irrespective of whether they are notified, recognized or classified under any law, and irrespective of the ownership of the land of such forest. (ii) identify areas which were earlier forests but stand degraded denuded or cleared and (iii) identify areas covered by plantation trees belonging to the Govt. and those belonging to private persons.

- |    |   |                  |
|----|---|------------------|
| 1. | Sh. H.S. Sidhu<br>Divisional Forest Officer,<br>Chandigarh Administration | Chairman         |
| 2. | Sh. H.S. Kharb<br>Sub Divisional Soil<br>Conservation Officer             | Member Secretary |
| 3. | Sh. R.K. Sharma<br>Dy. Ranger   | Member           |
| 4. | Tehsildar (Revenue)<br>U.T., Chandigarh                                   | Member           |

Meetings of the committee were held on various dates. Chandigarh Administration has 8013.82 acre under forest. On the other hand Tehsildar (Revenue) has given that the forest is spread over an area of 8349.35 acres vide his letter dated 11.02.97. Forest identified by the Committee under various heading are given below:-

(i) Identify areas which are forest irrespective of whether they are notified, recognized or classified under any law, and irrespective of the ownership of land of such forest.

The then Punjab Govt. acquired the area of various villages to establish Chandigarh as the Capital of Punjab. In the meeting of Land Scape Committee held at Chandigarh on 3rd Sept., 1954, Divisional Forest Officer, Ropar suggested that land lying along right bank of Sukhna Choe and along the left bank of Patiala-ki-Rao in Chandigarh where plantation had been done by forest deptt., should be declared as reserve forest U/s 4 of the Land Preservation Act. The land scape committee approved the proposal. "Area along the right bank of Sukhna Choe and along the left bank of Patiala-ki-Rao and on the other side bounded by the construction limits of Chandigarh Capital" may be declared as reserve forests and necessary notification should be issued to this effect. In pursuance of this decision, the Chief Engineer, PWD (B&R), Punjab, gave the Khasra Nos. and the plan of the entire area acquired for the Capital Project which also included the commercial and residential plots of individuals private property to declare this area as reserve forests.

The then Punjab Govt. notified 6724.19 acres of Capital Project Land as reserve forest vide notification No. 8014/FT(IV) 60/579 dated 3rd Feb., 1961 U/s IFA, 1927. A copy is enclosed at Annexure-I. The then Punjab Govt. also acquired hilly area of 6172.09 acres of Sukhna lake catchment during 1961-62, 1962-63 and 1963-64 for carrying out soil conservation works to reduce the silt inflow to the lake. In addition to this Forest Deptt. of erstwhile Punjab Govt. also acquired 536.56 acres of land of various villages along Sukhna Choe during 1963-64 to carry out soil conservation and other improvemental works. Details of the forest area is enclosed at Annexure-II. During 1966 Punjab State was reorganized into three States i.e. Punjab, Haryana and U.T., Chandigarh. Chandigarh Administration were given 6706 acres of land out of 6724.14 acres of land notified as reserve forest. Hilly catchment area i.e. 6172.09 acres of land vest with the Union as per sub section (5) of section 48 of Punjab Reorganization Act, 1966. The Chandigarh Administration acquired 279.67 acres of land in 1990 along Patiala-ki-Rao, 98.12 acres of land in 1992-93 along Sukhna Choe and 30.73 acre hilly area above diversion channel in Nov. 1996 for afforestation purposes. Details of village wise forest area are given in Annexure -III

Upto 1968 Chandigarh City ( 1-30 Sectors) was developed over an area nearly 6200 acres which was declared as reserve forest. At present reserve forests are left infringes at various places around the City of Chandigarh. Chandigarh City has been developed over most of the reserve forest area. As per Tehsildar(Revenue), U.T. Chandigarh has a forest area of 8344.35 acres. A copy is enclosed at Annexure-IV. To save the forest from encroachment, Local Commissioner has been appointed by Tehsildar.(Revenue) to demarcate the forest.

In newly acquired area of Mani Majra, some of the land owners have challenged the land acquisition proceedings of 1992 in the Hon'ble High Court of Punjab & Haryana. Most of them have been dismissed. A few of them are admitted with following order:-

"Dispossession is stayed ad-interim"

Land owners are making industries and developing their area. One of the owner/tenant have also installed Saw Mill during last 2 months w.e.f. Dec., 96. Steps are being taken to get the stay vacated.

Chandigarh Administration has notified 7548.43 acres of forest under Section 4 of Indian Forest Act, 1927. This area also includes the left over area infringes along the Sukhna Choe & Lake reserve forests notified in 1961. Details of the forest are given in Annexure -II. Committee has identified that 8013.82 acre is under forest.

(ii) Identify areas which were earlier forests but stand degraded, denuded or cleared

As referred in above paras Punjab Govt. notified 6724.19 acres of Capital Project area as reserve forest on 3.2.1961. At present, some area of the reserve forest notified on 3.2.1961 are left infringes at various places around the City. City of Chandigarh has been developed on most of the reserve forest area notified during 1961. From the above discussion it is evident that due to mistake all the Capital Project area was declared as reserve forest on 3.2.1961 and this notification was not implemented at all. Exact area of reserve forest of various villages like Karoran, Khuda Jassu and Dhanas etc. along Patiala-ki-Rao adjoining to Nayagaon, Engg. College, P.G.I, Punjab University & Sec. 25 will be determined after demarcation of this area. An area of 214.59 acre of village Karoran is in U.T. on 9.5.1991 Chandigarh Administration issued preliminary notification of 7548.43 acre forest area U/s 4 of Indian Forest Act, 1927 (Annexure-II). But as mentioned earlier upto 1968, nearly 6200 acre forest area was already cleared and developed into Chandigarh City. However, after the enactment of Forest Conservation Act 1980 no major violation has taken place.

(III) Identify areas covered by plantation trees belonging to the Govt. and those belonging to private persons.

Chandigarh Administration has planted various species of trees on Govt. land situated in various Sectors 39 to 43, proposed railway line shooting range area acquired in 1984 for Capital Project and 107.29 acre area by P.G.I along Patiala-ki-Rao as well as out side the City area i.e. N.A.C. area of Manimajra & brick kiln area of Mauli Jagraon etc. Location & details of area are given in Annexure-V. Area covered by plantation by private persons have been identified nearly 16.88 acres in manimajra village. This plantation has been raised by the farmers themselves. Most of it is in compact block. Further, it is stated that there is no such area in U.T., Chandigarh where plantation has been done by private persons in one or more acres in a compact block. So the plantation raised by the farmers along field boundaries and over an area of 2/3 Kanals have not been taken into account for this purpose.

*H.S. Sidhu*  
18.2.97  
(H.S. Sidhu)  
Chairman

*H.S. Kharb*  
18.2.97  
(H.S. Kharb)  
Member Secretary

*R.K. Sharma*  
(R.K. Sharma)  
Member

*H.R. Nagra*  
(H.R. Nagra)  
Member

The 3rd February, 1961

8014/Pt(IV)80/579-Whereas by Punjab Government, Development, Notification No. 123-Ft-56/791, dated 28th February, 1961, the Government of Punjab declared that it was proposed to constitute the area specified below as reserved forest

And whereas the Forest Settlement of that area has now been completed in accordance with Chapter II of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by the section 20 of the said Act, the Governor of Punjab is pleased to declare that the area specified in the Schedule below the limits of which are defined by boundary marks (pillars) erected on the ground and map filled in the office of the Deputy Commissioner, Ambala, to be reserved with effect from the date after the expiry of four weeks from the date of publication of this notification in the official Gazette and there after the said forest shall be deemed to be a reserved forest until further orders.

SCHEDULE

District	Tehsil	Name of forest or land reserved	Area in acres	Boundaries	Place where the plan may be inspected
Ambala	Kharar	1. Shahpur, H.B. No. 202	35.78	North:- The acquisition of boundary line from trijunction pillar of village Dadu Majra, Saini Majra (E.B. No. 203) and Dhanas situated at the bed of Patiala ki Rao to the Trijunction pillar of village Kanji Majra, Saini Majra and Dhanas, Sarangpur Khuda Jassu, Karoran and Khuda Alisher.	Office of D.C. Ambala the Divisional Forest Officer, Popar Forest Division, Popar and Secretary to Govt. Capital Project, Chandernagore
		2. Saini Majra, H.B. No. 203	229.58		
		3. Kanji Majra, H.B. No. 204	223.63		
		4. Shahjampur, H.B. No. 205	456.29		
		5. Mehla Majra, H.B. No. 206	319.17		
		6. Bajwari Karam Chand, H.B. No. 208	166.20	West:- The acquisition boundary line passing through village Khuda Alisher and Kansal to the tri-junction pillar of village Kansal, Kalibur and Kaimbala, situated in the bed of Sir Cho branch and there from along the Western boundary of Kaimbala upto the right bank of Main Sukhna Cho and from along the eastern boundary of villages Ram Nagar, Hamirgarh, Dalhari Jattan and Hallo Majra.	
		7. Bajwari Bakhta, H.B. No. 209	10.39		
		8. Bajwara, H.B. No. 210	119.64		
		9. Fatehgarh, H.B. No. 211	0.4		
		10. Kheri, H.B. No. 212	73.84		
		11. Roorki, H.B. No. 213			
		12. Ram Nagar, H.B. No. 215	485.86		
		13. Kular, H.B. No. 207	1,165.56		
Ambala	Khurd	14. Hamirgarh, H.B. No. 216	280.06	South and West:- The acquisition boundary line formed by Eastern and Northern boundaries Hallo Majra, Jaipur Khanda and Boarail, up to the trijunction pillar of village Roorki, Kheri and Fatehgarh and there from passing through village Fatehgarh Kheri Bajwara, Bajwara, Bakhta and Shahpur upto trijunction pillar of village Shahpur Saini Majra (H.B. No. 203) and Dadu Majra and there from to the trijunction pillar of villages, Dadu Majra, Saini Majra and Dhanas situated in the bed of Patiala-ki-Rao.	
		15. Dhanas, H.B. No. 15	20.07		
		16. Dalhari Jattan, H.B. No. 217	24.77		
		17. Khuda Jassu, H.B. No. 351	209.54		
		18. Khuda Alisher, H.B. No. 354	93.31		
		19. Kansal, H.B. No. 354	13.07		
		20. Kali Bar, H.B. No. 214	984.46		
		21. Dalhari Rajputan, H.B. No. 218	617.72		
		22. Nagas, H.B. No. 258	551.80		
		23. Karoran, H.B. No. 352	232.36		
		24. Gurdaspur, H.B. No. 221	209.80		
			6,724.18		

## FOREST IN CHANDIGARH ADMINISTRATION AS ON 01.11.97

Annexure-II  
(Area in Acres)

S.No	Name of Forest	Reserve Forest on Capital Project area in possession of Forest Deptt. Chd. Admn.	Area acquired by Forest Deptt. of erstwhile State of Punjab (1962-64)	Other Forest as on 01.11.1966	Area acquired by Forest Deptt. of Chd. Admn. (1990-1996)	Total Forest area as on 1.1.97 as per Teh. Revenue	Area Notified U/s 4 of IFA, on 9.5.91	Total Forest in possession of the Deptt. (3+4+5+6)
1	2	3	4	5	6	7	8	9
1.	Hilly Forest	-	6280.09	140.90	30.73	6451.72	6420.99	6451.72
2.	Lake Forest	122.68	-	136.20	-	260.88	260.88	260.88
3.	Sukhna Chas Forest	301.22	428.56	136.78	98.12	964.68	856.56	954.68
4.	Patiala-ki-Rao Forest	56.87	-	-	279.67	672.07**	-	336.54*
Total		480.77	6708.65	415.88	408.52	8349.35	7548.73	8013.82

\* This has not been declared as reserve forest because demarcation is still to be done.

\*\* This area includes shooting range area 43.73 acre and P.G.I area nearly 292 acre.

Note:-

- 17.69 ha      118 ha
- Hilly area of Kansal Village is 2296.81 acre instead of 2155.81 acre as per Tehsildar Revenue
  - 17.77 acre land of Village Karoran is given to Punjab State and 214.59 acre to U.T., Chandigarh at the time of reorganization.
  - An area of 672.07 acre along Patiala-ki-Rao comprises of reserve forest, shooting range area (43.73 acre), acquired area by Forest Deptt. (279.67 acre) and area acquired by P.G.I. Shooting range area and area acquired by P.G.I. has been counted as plantation trees on Govt. area (Annexure-V).
  - Exact existing forest reserve along Patiala-ki-Rao of villages like Karoran, Khuda Jassu, Sahajadpur and Dhanas etc. will be determined after demarcation. Being Capital Project area there is no record of this area with Revenue Authority. It is under preparation.
  - Kaimbala area has been acquired in Nov., 96. Forest will be raised on it in the following year.

*H.S. Sidhu*  
(H.S. Sidhu)  
Chairman

*Arshwan S. Kharb*  
(H.S. Kharb)  
Member Secretary

*R.K. Sharma*  
(R.K. Sharma)  
Member

*H.R. Nagra*  
(H.R. Nagra)  
Member

## Annexure-III

## FOREST AREA IN U.T., CHANDIGARH

(AREA IN AC)

i) Sukhna Choe	866.56	Area notified U/s 4 of IFA, 1927 on 9.5.1991 by Chd Admn.
ii) Lake area	260.88	
iii) Hilly area	6420.99	
	<u>7548.43</u>	

## I. SUKHNA CHOE

1 Raipur Khurd (232)	77.85		
2 Raipur Kalan (371)	1.74		
3 Behlana (231)	53.46		
4 Hallomajra (219)	235.02		
5 Dalheri Rajputan (218) (R.F. 61)	274.17		
6 Dariya (374)	20.14		
7 Manimajra (375)	177.13		
8 Hamirgarh (216) (R.F. 61)	27.05	866.56	
9 Manimajra	80.38		
10 Dariya	17.74	98.12	Acquired in 1992

## II. LAKE AREA

1 Forest area between Rock garden & Lake (R.F. 61)	122.68		
2 Kaimbwala (355) Lake area	72.76		
3 Suketri (376) Lake Area	65.44	260.88	
4 Kaimbwala	30.73	30.73	Acquired in Nov., 96

## III. HILLY AREA

1 Suketri (376)	2452.07		
2 Dara Khurani (390)	557.84		
3 Dhamala (122)	198.95		
4 Kuran Wala (105)	461.00		
5 Manakpur (104)	346.45		
6 Kansal	2296.68		
7 Khuda Alisher	108.00	6420.99	

## IV PATIALA KI RAO

1 Dhanas	127.27		
2 Sarangpur	123.90		
3 Lahora	19.29		
4 Khuda Jassu	9.21	279.67	Acquired in 1990
5 Existing reserve forest along Patiala-- ki-Rao	56.87	56.87	Exact left over reserve forest will be determined after demarcation.

8013.82 (20412 ha)

*H.S. Sidhu*  
(H.S. Sidhu)  
Chairman

*H.S. Kharb*  
(H.S. Kharb)  
Member Secretary

*R.K. Sharma*  
(R.K. Sharma)  
Member

*H.R. Nagra*  
(H.R. Nagra)  
Member

## Annexure-IV

## DETAILS OF FOREST AREA IN U.T., CHANDIGARH VILLAGE WISE

S.No	Name of State	Name of Village	Area in Acre
A.	Chandigarh	1.Manimajra No. 375	257.51
		2.Dariya No. 374	37.88
		3.Raipurkhurd No 232	77.85
		4.Raipur Kalan No 371	1.74
		5.Behlana No 231	53.46
		6.Hallomajra No 219	235.02
		7.Delheri Ray Purran No 218	274.17
		8.Harmirgarh No. 216 (City Area)	27.05
		9.Suketri No 376 Hill Area	2452.07
		10.Suketri Lake Area	65.44
		11.Dara Khurani No. 390	557.84
		12.Dhamala no. 122	198.95
		13.Khranwala No 105	461.00
		14.Manakpur No. 104 Khal	346.45
		15.Kansal No. 354 Hill area	2296.68
		16.Khuda Alisher No 353	108.00
		17:Forest Area Between Rock Garden & Lake	122.68
		18.Kaimbwala No. 355	103.49
		19.Dhanas	191.70
		20.Sarangpur	123.90
		21.Khuda Jassu including P.G.I, University & Sec. 25	357.10
			8349.35

In the above list the area of village Kansal, Suketri, Dara Khurni, Dhamala, Manakpur (Khol), area between Rock-Garden & Lake are according to the notification issued by Chandigarh Administration in May, 1991.

Sd/- 11.02.1997  
Tehsildar (Revenue)

AREA COVERED BY PLANTATION TREES (GOVERNMENT & PRIVATE)

A-PLANTATION ON GOVERNMENT AREA

S.No	Location	Area (Acre)	Remarks
1.	Proposed Rly line Chd. (Ind. Area, Chd)	9.88	Popular eucalyptus plantation etc.
2.	Indira Colony (NAC)	19.77	Mixed plantation.
3.	Arboretum Sec. 26, Chd	12.36	Shivalik Hill species.
4.	Chd Housing board land near Mauli Jagran	17.30	Popular, Eucalypties & Drek.
	Sec. 43, Chd	81.54	Mixed plantation.
	Sec 39 & 40 green belt (Mohali side)	42.00	Popular plantation.
7.	Sec 41 & 42 (Mohali Side)	15.82	Shisham and Ambla.
9.	Near (in front of Rock side)	13.59	Amaltas, Tun, Shisham, Alestonia, Chalerasia.
10.	Railway line 8.00 Km.	49.40	
11.	City Bird Sanctuary Sec. 21	7.17	
12.	Shooting range ( Dhanas )	43.73	
13.	P.G.I.M.E.R, Sec. 12, Chd	107.29	

An area of 107.29 acre of  
village Khuda Jassu was  
acquired in 1985. P.G.I  
has constructed few build-  
ings but in this area.  
But patches of forest  
still exists.

Total

419.85

B-PRIVATE AREAS

S.No	Location	Area (acres)	Remarks
1.	Manimajra	16.88	Planted by farmers themselves.

*H.S. Sidhu*  
(H.S. Sidhu)  
Chairman

*H.S. Kharb*  
(H.S. Kharb)  
Member Secretary

*R.K. Sharma*  
(R.K. Sharma)  
Member

*H.R. Nagra*  
(H.R. Nagra)  
Member

INDUSTRY IN DIVISION

ANNEXURE-4

Name and Address of the Industry	Location Village/Town/Road District (complete Address)	Licensed		Actual		Proxim- ity of the Timber Industry to nearest Forest (As defined in Judgment)	Source of Timber
		Stock Quantity (Mts./ Mth)	Saw- ing capaci- ty (Mts./ Month)	Stock capaci- ty (Mts./ Month)	Sawing capacity (Mts./Month)		
1.	2.	3.	4.	5.	6.	7.	8.
Gulzer Industries	36, N.W. Industrial Area, Chandigarh.	CIF/UT/310/83	-	6 Ton	6 Ton	1 K.M.	(N.P.)
Shahi Industries	162, Industrial Area Phase-I, CHD.	-	-	21 Ton	21 Ton	1 K.M.	Pb. and Hary.
T.S. Industries	285, Industrial Area Phase-I, CHD.	-	-	6 Ton	6 Ton	50 Yard	Pb. and Hary.
Yashwanth Industries	90, Industrial Area Phase-I, CHD.	-	-	60 Ton	60 Ton	1 K.M.	Pb. and Hary.
Shamsher Singh Saw,	115, Industrial Area Phase-I, Chandigarh.	-	-	15 Ton	15 Ton	1 K.M.	Pb. and Hary.
Anand Industrial Corporation.	378, Industrial Area, Phase-I, Chandigarh.	-	-	5 Ton	4 Ton	100 Yard	Pb. and Hary.
Balwant Singh & Co.	341, Industrial Area, Phase-I, Chandigarh.	-	-	52.5 Ton	52.5 Ton	80 Yard	(N.P.)
Kumar Armat Industries	96, Industrial Area, Phase-I, Chandigarh.	-	-	6 Ton	8 Ton	1 K.M.	Pb. and Hary.
Satnam Industries	169, Industrial Area, Phase-I, Chandigarh.	-	-	15 Ton	8 Ton	1 K.M.	Pb. and Hary.
Harkeesh Saw Industries	12, Industrial Area, Rhasaan, Chandigarh.	-	-	8 Ton	6 Ton	500 Yard	HRA and Pb.
Harsh Traders	50, Industrial Area Phase-II, Chandigarh.	-	-	8 Ton	3 Ton	1 K.M.	ASSAM.
Jaini Furniture(P) Ltd.	8 Industrial Area, Phase-II, CHD.	CIF/UT/CHD/ 85-86/393	-	21 Ton	21 Ton	1 K.M.	N.P. and Local.
Anand Packages	800, Industrial Area Phase-II, Chandigarh.	-	-	4 Ton	3 Ton	1 K.M.	Pb. and Hary.
Shri Singh Saw Mill	803, Industrial Area, Phase-II, Chandigarh.	-	-	10.5 Ton	8.75 Ton	1 K.M.	Pb. & Hary.
Mohan Lal Saw Mill	Near Dispensary Bursail,	CIF/UT/CHD/ 94/550	-	10 Ton	8 Ton	8 K.M.	Pb. and Hary.
Arsh Patel	-do-	-	-	6 Ton	4 Ton	8 K.M.	Pb., and Hary.
Chand Lal	Near Gugamri, Sec. 45-46, Divided Road	-	-	20 Ton	15 Ton	9 K.M.	Pb. Forest Dev. & Corpo.
Shod Works	Shop No. 3, Sec. 45-46, Near Dispensary, Bursail, Chandigarh.	-	-	3 Ton	3 Ton	8 K.M.	Punjab
Shri Singh Kishan Chand & Co.	Sector 45-46, Road Bursail, Chandigarh.	CIF/UT/CHD/ 89-90/466	-	10 Ton	6 Ton	8 K.M.	Pb. and Hary.
Malik Furniture Industry	-do-	CIF/UT/CHD/ 83-306	-	25 Ton	20 Ton	8 K.M.	Pb. and Hary.
Shri Furniture	Near Jaini Gurdwara Bursail	-	-	3 Ton	2 Ton	8.3 K.M.	Pb. and Hary.
Shri Saw Mill	Jail Road, Sec. 51, Chandigarh.	CIF/UT/CHD 95-96/5951	-	9 Ton	6 Ton	8.5 K.M.	Pb. and Hary.
M/S. Daya Singh & Co.	Jail Road, Sec. 51 Chandigarh.	-	-	3.5 Ton	3.5 Ton	8.8 K.M.	Pb. and Hary.
Malwa Timbers Furniture	Metour Road Viahukera Sector 51, CHD.	CIF/UT/CHD/ 87/838	-	8.75 Ton	7 Ton	8.9 K.M.	Pb. and Hary.
Shri Singh Saw Mill	Bursail Nizampur Sector 51, CHD.	CIF/UT/CHD/ 79/40	-	10 Ton	8 Ton	8.5 K.M.	Pb. and Hary.
Shri Singh & Co.	Metour Road Sector 51, CHD.	CIF/UT/CHD/ 70/250	-	7 Ton	4.75 Ton	8.5 K.M.	Pb. and Hary.
Shri Timber Traders	Metour Road Sector 51, CHD.	-	-	14 Ton	11.80 Ton	8.7 K.M.	Pb., Hary. and Assam.
Shri & Co. Saw Mill	Sector 51, CHD.	CIF/UT/CHD/83/ 506	-	6 Ton	4.5 Ton	8.9 K.M.	Pb. and Hary.
Shri Wood Works	Colony No. 5 Bursail Jail, CHD.	CIF/UT/CHD/ 90/454	-	20 Ton	17 Ton	10 K.M.	Pb. and Hary.

2.	3.	4.	5.	6.	7.		
1. Ghar Singh, Saw Mill	Colony No. 5 Bureil, CHD.	CIF-414-1551	-	15 Ten	10 Ten	9 K.M.	Pb.
2. Balbir Singh, Saw Mill	Sector-50, CHD.	-	-	20 Ten	15 Ten	8.5 K.M.	Pb. & Hra
3. Pritam Singh, New Sahara Timber	Sector 49, CHD.	-	-	10.5 Ten	7 Ten	8 K.M.	Pb. & Hra
4. Navjit Singh	Sector 50, CHD.	-	-	5.25 Ten	3.5 Ten	8.5 K.M.	Pb. & Hra
5. Amarjit & Co.	Sector 49, CHD.	-	-	5 Ten	3 Ten	8 K.M.	Punjab
6. Gade Singh & Sons	Sector 42, CHD.	-	-	2 Ten	1.5 Ten	10 K.M.	Punjab
7. Satnam Singh & Bros.	Gadheri U.T. CHD.	CIF-UT/CHD- 80/993	-	17.5 Ten	14 Ten	9 K.M.	Pb., H.P.
8. [unclear] Timber store	Sector 51, CHD.	-	-	24.5 Ten	14 Ten	8.5 K.M.	MP and Assam
9. Dhawan	Sector 49, CHD.	-	-	3 Ten	2 Ten	8 K.M.	Pb. and Hra
10. Piers Singh & Sons Saw Mill	Vill: Kajheri U.T. CHD.	CIF/UT/CHD/ 92-93/501	-	7 Ten	7 Ten	9 K.M.	Assam & H.P.
11. Gya Gura Nank Wood Works.	Sector 49, CHD.	-	-	3.5 Ten	2.6 Ten	8 K.M.	Pb. and Hra
12. Chane Furniture & Saw Mills.	Railway Road, CHD.	CIF/UT/92/ 489	-	4 Ten	3 Ten	20 Yard	Pb. and Hra.
13. Hari Ram Sharma	Railway Road, CHD.	CIF/UT/92 -486	-	8 Ten	6 Ten	15 Yard	Pb. and Hra.
14. Himalyan Timber	Railway Road, CHD.	CIF/UT/97/ 60	-	2.5 Ten	2 Ten	20 Yard	Pb. and Hra.
15. Shager Piyur & Co.	Piplivala Town Manimajra, CHD.	CIF/UT/CHD/ 484	-	10 Ten	9 Ten	4 K.M.	Pb. and Hra.
16. Mikhi Ram Saw Mill.	Mansa Davi, Road, Manimajra.	CIF/UT/CHD/ 77/139	-	10 Ten	7.5 Ten	3 K.M.	Pb. and Hra.
17. Selection Timbers	Piplivala Town Manimajra.	-	-	17.5 Ten	15.75 Ten	3 K.M.	H.P., J.K., Nagpur H.P., Pb. & Hra.
18. Fire Timber & Saw Mill.	Opp. Police Station Manimajra.	CIF/UT/CHD/ 94/5221	-	15 Ten	10 Ten	3.5 K.M.	Pb. and Hra.
19. Tinsupeti Timber	Mansa Davi Road Manimajra.	CIF/UT/CHD/ 490.	-	30 Ten	25 Ten	4 K.M.	Pb., State Dev. Forest Carpend Pb., Hra.
20. Piers Singh & Sons	Opp. Police Station Manimajra.	-	-	35 Ten	30 Ten	3.5 K.M.	Forest Govt. Auction.
21. [unclear] Saw Mill.	Old Roper Road Manimajra.	CIF/UT/CHD/ 84/252	-	10 Ten	8 Ten	3.5 K.M.	Pb. and Hra.
22. Bansal Timber	Mansa Davi Road Manimajra.	CIF/UT/CHD/ -	-	8 Ten	7 Ten	3.5 K.M.	Pb. and Hra.
23. Matt-on Chand Mikhi Ran,	Pipli Wala Town, Manimajra.	CIF/UT/CHD/ 93/503.	-	10 Ten	8 Ten	3.5 K.M.	Pb. and Hra.
24. [unclear] Wood Works Saw Mill.	Old Roper Road Manimajra.	CIF/UT/CHD/ -	-	15 Ten	12 Ten	3 K.M.	Pb. and Hra.
25. [unclear] Traders	Piplivala Town Manimajra.	CIF/UT/CHD/ -	-	17.5 Ten	14 Ten	3 K.M.	H.P.
26. [unclear] Company	-do-	-	-	10.5 Ten	8.75 Ten	4 K.M.	H.P., J&K, Assam Pb., and MP, U.P.
27. Piers Singh & Brothers	Plot No. 142, Manimajra, CHD.	-	-	17.5 Ten	15.75 Ten	600 R.M.	Pb. and Hra.
28. [unclear] Singh Viridi	12, Timber Market Chandigarh.	-	-	21 Ten	17.5 Ten	600 R.M.	Pb. and H.P.
29. [unclear] Singh Rihal	9, Timber Market CHD.	-	-	7 Ten	7 Ten	500 R.M.	Policee Sai
30. [unclear] Saw Mill	8, Timber Market, CHD.	-	-	10.5 Ten	8.75 Ten	500 R.M.	HRA, Pb., H.P. and Assam
31. [unclear] Timbers	Railway Road, Daria	-	-	8.75 Ten	8.75 Ten	500 R.M.	H.P. and J&K.
32. [unclear] Saw Mills	16, Timber Market, CHD.	-	-	11.80 Ten	11.5 Ten	600 R.M.	Arunachal, Assam, Nagaland and J&K and MP.

1.	2.	3.	4.	5.	6.	7.	8.	9.
	Saw Mill	16 Timber Market CHD.	-	-	8.75 Ten	7 Ten	600 R.M.	Pb. and Hra.
	Saw Mill	10, Timber Market	-	-	7 Ten	7 Ten	620 R.M.	Pb. and Hra.
	Timber Trading	5, Timber Market Chandigarh.	-	-	11.80 Ten	10.5 Ten	625 R.M.	Arunchal, Assam and H.P.
	Timber Store	28, Timber Market Chd.	-	-	20 Ten	17 Ten	610 R.M.	Pb. and Hra.
	Wood Works	17, Timber Market CHD.	-	-	8.75 Ten	7 Ten	600 R.M.	Arunchal, Assam H.P., M.P. & Hra
	Saw Mill	11, Timber Market Chandigarh.	-	-	11.80 Ten	10.5 Ten	600 R.M.	Arunchal, Delhi and H.P.
	Saw Mills	19, Timber Market Chandigarh.	-	-	8.75 Ten	7 Ten	600 R.M.	Arunchal & H.P.
	Kuthials	13, Timber Market Chandigarh.	CIF/UT/COG/ 75/100	-	10.05 Ten	8.75 Ten	600 R.M.	HP, Arunchal, Assam and U.P.
	Rep & Sons	4, Timber Market, Chandigarh.	CIF/UT/COG/ RRARR 74/44	-	7 Ten	7 Ten	625 R.M.	Naapur, H.P., Arunchal & Assam.
	Timber Store	15, Timber Market Chandigarh.	CIF/UT/CHD 85/382	-	11.80 Ten	10.5 Ten	600 R.M.	Arunchal, Assam, H.P., M.P. & U.P.
	Saw Mill	18, Timber Market Chandigarh.	CIF/UT/CHG/ 76/111	-	10.5 Ten	10.5 Ten	600 R.M.	Arunchal, Assam, H.P. U.P. & J.K.
	Timbers	14, Timber Market Chandigarh.	CIF/UT/CHG/ 102.	-	8.85 Ten	8.75 Ten	600 R.M.	MP, Assam, Delhi and H.P.
	Saw Mill	2, Timber Market Chandigarh.	CIF/UT/CHG/ 78/2	-	11.80 Ten	10.5 Ten	600 R.M.	HP, Arunchal, Assam,
	Timbers	27, Timber Market Chandigarh.	CIF/UT/CHG/ 75/651	-	7 Ten	7 Ten	600 R.M.	HP Forest Corporation Pb. & Hra.
	Wood Works	Mohali Road, Sec. 51, Chandigarh.	-	-	10 Ten	10 Ten	8.5 K.M.	Pb and Hra.
	Lal & Sons	Manimejra CHD.	-	-	14 Ten	12 Ten	3 K.M.	H.P. Forest Corporation.
	Furniture & Saw Mill.	Manimejra	CIF/UT/CHG/ 91/476	-	10 Ten	10 Ten	2 K.M.	Hra. and Pb.
	S. Gian Singh Dhillon C/o Rajinder Singh Shop No. 1, Khuda Labour U. T. Chandigarh.	In Agriculture Land Near Khuda Labour Market.	-	-	25	15	1 K.M.	Agriculture land, Punjab.
	Singh Sarangpur Chandigarh.	Guru Nanak Saw Mill Togen Road, Dhanas	-	-	10	10	1 K.M.	Agriculture land Punjab.
	Subash Chander H. No. 3427, Sec. 38-D Chandigarh.	Togen Road, Dhanas	-	-	25	10	1 K.M.	Purchased from Corporation & fr from Panchayat & Agriculture Land Punjab.
	Kiranwala & Sons Kiranwala C/o Bikramjeet Puri Vill: P. D. Jyantisjari Distt. Roper (Pb.)	Togen Road, Dhanas	-	-	25	10	1 K.M.	Purchased from Corporation & Agriculture Land Punjab.
	Varesh Kumar, H. No. 3110, Sec. 35-D, Chandigarh.	Gautam Wood Store Mill Colony Dhanas U. T. Chandigarh.	-	-	30	20	1 K.M.	Agriculture Land Pb. & HRY. & various Pvt. contractors of Pb. & HRA.
	Ramesh H. No. 1561, Sector 35-0, Chandigarh.	Milk Colony Dhanas, CHD.	-	-	30	20	1 K.M.	-do-
	Ramesh H. No. 3561, Sector 35-0, Chandigarh.	Ramesh fuel Depot Vill: Dhanas, Milk Colony, CHD.	-	-	20	15	1 K.M.	-do-
	Lachman Singh Chamberdar Kathl. No. 859, Sec. 38-A, U. T. Chandigarh.	Vill: Dhanas, CHD.	-	-	5	3	1 K.M.	Purchased from contractors and Agriculture land Punjab.



CHANDIGARH ADMINISTRATION  
ON THE INTERNET  
<http://www.nic.in/chandigarh>

Regd. No.



GOVERNMENT OF INDIA

## Chandigarh Administration Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, TUESDAY, FEBRUARY 17, 1998 (MAGHA 20, 1919 SAKA)

HOME DEPARTMENT

(FOREST AND WILDLIFE)

Notification

The 17th February, 1998

No. 18/11/24-HII(4)-98/3440. -- Whereas, vide Chandigarh Administration, Finance Department (Forest and Wildlife) Notification bearing No. 18/11/24-UTFIII(2)-91/4423, dated the 9th May, 1991, it was proposed to constitute the area specified therein as reserved forest;

And whereas the Forest Settlement of the area has now been completed in accordance with Chapter II of the Indian Forest Act, 1927.

Now, therefore, in exercise of the powers conferred by the Section 20 of the said Act of 1927, the Administrator, Union Territory, Chandigarh, is pleased to declare the area specified in the Schedule below the limits of which are defined by boundary marks (pillars) erected on the ground and map filled in the office of the Deputy Commissioner, Chandigarh, to be reserved after the expiry of four weeks, from the date of publication of this notification in the official Gazette and thereafter the said forest shall be deemed to be a reserved forest.

### SCHEDULE

District	Tahsil	Name of forest or land reserved	Area in Acres	Boundaries	Place where the plan may be inspected
Chandigarh	(1) Raipur		77.85	as demarcated by boundary pillars,	Office of the Deputy Commissioner, Chandigarh Administration, Chandigarh. The Divisional Forest Officer, Chandigarh Forest Division.
	Kburd (212)				
	(2) Raipur		41.74		
	Kalen (371)				
	(3) Bahiana (237)		53.95		

Price : Rs. 1.00

(207)

280 CHD. ADMN. GAZ. (EXTRA.), FGB, 17, 1990 (MAGN. 20, 1919 SAKA)

District	Tahsil	Name of forest or land reserved	Area in Acres	Remarks		
Chandigarh-Concld.	(4)	Hamirajra (219)	236.02	Chandigarh and the Secretary Environment and Forests Chandigarh Administration Chandigarh.		
	(5)	Puthari Raj Puttan (210)	274.17			
	(6)	Daria (374)	20.14			
	(7)	Nanirajra (376)	177.13			
	(8)	Hamirajra (216) City Area	27.05			
	(9)	Suketri (376)	2452.07			
	(10)	Hilly area Vada Khuman (390)	857.85			
	(11)	Ohoneta (122)	100.00			
	(12)	Kiran Wala (105)	461.00			
	(13)	Manak Pur (101) (Khet-pama)	346.45			
	(14)	Kansal (354) Hilly area	2205.50			
	(15)	Khuda Ali Mur (353)	100.00			
	(16)	Forest area between Rock Garden and Lake	122.00			
	(17)	Khatowala (355) (Lake area)	72.76			
	(18)	Suketri (376) (Lake Area)	68.44			
	Total				7840.43	

S. K. GATHWAL  
Secretary, Forest and Environment  
Chandigarh Administration

LABOUR DEPARTMENT  
Notification

The 17th February, 1990

No. 13/1/6652-III(4)-98/3386. In exercise of the powers conferred by sub-section (1) of Section 17 of the Industrial Disputes Act, 1947 (Central Act No. 14 of 1947), the Administrator, Union Territory, Chandigarh is pleased to publish the following Award dated 27th November, 1997 delivered by the Labour Court-cum-Industrial Tribunal, Union Territory, Chandigarh in the Industrial Dispute between Shri Paras Math and M/s Mittal Ispat Udyog, Chandigarh referred to the said Court by the Chandigarh Administration, vide endorsement No. 13/1/6652-III(4)-95/1858, dated the 20th January, 1997.

  
(Shubham Bhalla)

//TRUE COPY//



## DEPARTMENT OF FORESTS & WILDLIFE CHANDIGARH ADMINISTRATION

Off: Paryavaran Bhawan Building (2<sup>nd</sup> Floor), Sector-19B, Madhya Marg, Chandigarh-160019  
E-mail Address: [forest@chd.gov.in](mailto:forest@chd.gov.in) Phone No. 9172-27002 Tele Fax. 2700284

No. CCFD/508

Dated: 11/10/24

### ORDER

As per the provision under Rule 16 (1) of Van (Sanrakshan Evam Samvardhan) Rules, 2023, the Adviser to the Administrator, UT Chandigarh is pleased to constitute an '**Expert committee**' consisting of the following members for the purpose of explanation of the expression 'Government record' in subsection 1 of section 1A of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 [Earlier known as Forest (Conservation) Amendment Act 2023] with immediate effect:-

1	Deputy Conservator of Forest (HQ), UT Chandigarh	Chairman
2	Representative of Deputy Commissioner, UT Chandigarh (Not below rank of SDM)	Member
3	Representative of Estate Officer, UT Chandigarh (Not below rank of AEO)	Member
4	Representative of Engineering Department, UT Chandigarh (Not below rank of Superintending Engineer)	Member
5	Representative of Municipal Corporation, UT Chd. (Not below rank of Joint Commissioner/ Superintending Engineer)	Member
6.	Representative of Urban Planning Department, UT Chandigarh (Not below rank of Sr. Architect/ Sr. Town Planner)	Member

2 The Term of Reference of the committee as per Rule 16 (1) of Van (Sanrakshan Evam Samvardhan) Rules, 2023 shall be as under:

- i. "for the purpose of explanation of the expression 'Government record' in sub-section 1 of section 1A of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 committee shall prepare a consolidated record of such lands, including the forest like areas, unclassed forest lands or community forest lands on which the provisions of the Adhiniyam shall be applicable"

3. In this regard the committee shall ensure compliance of all the directions of Hon'ble Supreme Court Order dated 19th Feb, 2024 in WP(C) No. 1164/2023 in matter of Shri Ashok Kumar vs. Union of India.
4. In case required, for the purpose of collection of relevant information / data expert committee may visit, invite / approach any government department authority, local body, community or council recognized by the Union Territory Administration.
5. The expert committee shall submit its report by 21st Oct, 2024.


Dated: 8<sup>th</sup> October, 2024

(Mandip Singh Brar), IAS  
Secretary (Forest)  
Chandigarh Administration

Endst. No. F&R/24/4233-4238

Dated: 11/10/24

A copy is forwarded to all the members of the committee for kind information & necessary action please.

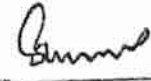
  
Chief Conservator of Forests &  
Nodal Officer (FCA)  
Chandigarh Administration

Endst. No. F&R/24/4239-4241

Dated: 11/10/24

A copy is forwarded for kind information please:-

1. PS to Worthy Advisor to the Administrator, UT Chandigarh.
2. PA to Secretary (Forest), Chandigarh Administration.
3. The Chief Conservator of Forests/ HoD, Chandigarh Administration.

  
Chief Conservator of Forests &  
Nodal Officer (FCA)  
Chandigarh Administration

  
(Shubham Bhalla)

//TRUE COPY//




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**SERVICE in OA NO.641 OF 2024 NEW ITEM TITLED "CHUNK OF INDIA'S FOREST MISSING"**

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**From** Shubham Bhalla <shubhambhalla@hotmail.com>  
**Date** Sat 11/9/2024 1:22 PM  
**To** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

 1 attachment (3 MB)

Affidavit in OA no. 641 of 2024.pdf;

SIR

Please find attached with this email a copy of shor affidavit in above caption matter

Regards

**SHUBHAM BHALLA**

Advocate-on-Record

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NEW DELHI- 110017

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